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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME (REFORMS) DEPARTMENT.

NOTIFICATION.

Puri, the 18th January 1937.

No. 259-Ref.-P.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

M. HAMID,

Deputy Secretary.

New Delhi, the 6th January 1937.

No. F.381/36-C. & G. (II).—In exercise of the powers conferred by sections 64 and 129-A of the Government of India Act, the Governor General in Council, with the sanction of the Secretary of State in Council, is pleased to direct that the following further amendment shall be made in the Legislative Assembly Electoral Rules, namely :—

For sub-rule (2) of rule 45 of the said Rules the following sub-rule shall be substituted, namely :—

“(2) The report shall further include a recommendation by the Commissioners as to the total amount of costs which are payable and the

persons by and to whom such costs should be paid. Such recommendation may include a recommendation for the payment to the Advocate-General or a person acting under his instructions, attending in pursuance of an order made under rule 43, of costs in respect of that attendance, but shall not include a recommendation for the payment of costs in respect of any other Government expenditure in connection with the inquiry.”

J. D. ANDERSON,

Offg. Secy. to the Govt. of India.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 12th January 1937.

No. 260—IHC-1/37-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

TARIFFS.

TARIFF VALUATIONS.

New Delhi, the 12th December 1936.

No. 73-T. (6)/36—In exercise of the powers conferred by section 2 of the Indian Tariff Act, 1934 (XXXII of 1934), and in supersession of the notifications of the Government of India in the Department of Commerce no. 73-T. (15)/35, dated the 16th December 1935 and no. 73-T.(1)/36, dated the 25th April 1936, the Governor General in Council is pleased to fix, with effect from the 1st January 1937, for the articles specified in column 2 of the Import Tariff Schedule hereto annexed, the tariff values stated in column 4 of the said schedule.

TARIFF VALUES

FOR THE TWELVE MONTHS JANUARY TO DECEMBER, 1937.

Note 1.—Tariff-valued heads are based on the ordinary trade description of each article and cover all reduced grades and mixtures unless they are separately provided for.

Note 2.—The expression "Far East" covers China, Japan, the Straits Settlements, Malaya, Siam, French Indo-China, the Netherlands East Indies and other Far Eastern countries. For the purposes of this notification it is intended also to cover Ceylon.

IMPORT TARIFF.

Item no. in the First Schedule.	Names of Articles.	Per	Tariff Values.
SECTION I.			
LIVE ANIMALS AND PRODUCTS OF THE ANIMAL KINGDOM.			
			Rs. a. p.
3(1)	Fish, salted, wet—		
	(i) Soormai	Indian maund.	6 4 0
	(ii) Bangdas	"	3 12 0
	(iii) All other sorts	"	7 0 0
3(3)	Bomlas	cwt.	5 14 0
3(4)	Shark fins, loose or in bundles from Arabian and Persian Gulf ports.	cwt.	5 8 0
	Shark fins, loose or in bundles from China and the Straits ...	lb	3 2 0
4	Butter	lb.	0 13 0
	Ghee	cwt.	39 0 0
5(1)	Cowries and shells—		
	Chunks—		
	Sound live	thousand	88 0 0
	Sound dead	"	55 8 0
	Other sorts	"	13 0 0
	Cowries, bazar, common	cwt.	3 12 0
	Cowries, yellow, superior quality	"	4 8 0
	Cowries, Maldive	"	15 0 0
	Cowries, Sankhli	"	86 0 0
	Mother-of-pearl, nacre	"	20 0 0
	Nakhla	"	125 0 0
	Tortoise-shell	lb.	5 8 0
	Tortoise-shell, nakh	"	1 14 0
(5)2	Ivory, unmanufactured—		
	Elephants' grinders	cwt.	300 0 0
	Elephants' tusks (other than hollows, centres, and points), each exceeding 20lb. in weight, and hollows, centres, and points each weighing 10lb. and over.	"	430 0 0
	Elephants' tusks (other than hollows, centres, and points), not less than 10lb. and not exceeding 20lb. each, and hollows, centres, and points each weighing less than 10lb.	"	350 0 0
	Elephants' tusks each less than 10lb. (other than hollows, centres, and points).	"	200 0 0
	Sea-cow or moye teeth, each not less than 4lb.	"	275 0 0
	Sea-cow or moye teeth, each not less than 3lb. and under 4lb.	"	220 0 0
	Sea-cow or moye teeth, each less than 3lb.	"	130 0 0
SECTION II.			
PRODUCTS OF THE VEGETABLE KINGDOM.			
7	Garlic	cwt.	6 0 0
	Potatoes	"	5 0 0

IMPORT TARIFF—*contd.*

Item no. in the First Schedule.	Names of Articles.	Per	Tariff Values.
SECTION II— <i>contd.</i>			
PRODUCTS OF THE VEGETABLE KINGDOM— <i>contd.</i>			
			Rs. a. p.
8	Almonds—		
	(i) Without shell	cwt.	50 0 0
	(ii) In the shell—		
	(a) Iranian Kagazi	"	45 0 0
	(b) Iranian other than Kagazi	"	10 0 0
	(c) Other than Iranian—		
	(1) Soft shell including half-hard shell qualities such as Prunelle and the like.	"	30 0 0
	(2) Hard shell	"	17 0 0
	Cashew or cajoo kernels, not skinned	"	20 0 0
	Coconuts, Straits Dutch East Indies and Siam—		
	Husked	thousand	52 0 0
	Unhusked	"	62 0 0
	Coconuts, Ceylon	"	47 0 0
	Coconuts, other except Maldives	"	25 0 0
	Dates, dry, in bags—		
	Kapkapa, Shekra Chharra, Chupehap Sakina, Brami and similar qualities.	cwt.	6 0 0
	All other qualities	"	4 12 0
	Dates, wet, in bags, baskets and bundles	"	3 0 0
	Dates, wet, packed in other receptacles	"	6 4 0
	Figs, dried, Iranian	"	6 0 0
	Figs, dried, European	"	13 8 0
	Pistachio nuts	"	50 0 0
	Raisins, red, Persian Gulf	"	7 4 0
9(3)	Spices, unground—		
	Cardamom seed	cwt.	46 0 0
	Cassia lignea	"	9 8 0
	Cloves	"	40 0 0
	Cloves, exhausted	"	9 0 0
	Cloves stems and heads	"	7 0 0
	Nutmegs	lb.	0 6 0
	Nutmegs in shell	"	0 3 6
	Pepper, black	cwt.	12 0 0
	Pepper, long	"	18 0 0
	Pepper, white	"	30 0 0
9(4)	Ginger, dry, unground	cwt.	31 0 0
	Mace, unground	lb.	1 2 0
9(5)	Betelnuts (husked)—		
	Whole from Straits, Dutch East Indies and Siam	cwt.	7 0 0
	Whole from Goa	"	9 8 0
	Whole from Ceylon	"	10 0 0
	Split from Straits, Dutch East Indies and Siam—		
	(a) Mature	"	8 0 0
	(b) Immature	"	16 0 0
	Split from Ceylon—		
	(a) Mature	"	7 4 0
	(b) Immature	"	17 8 0
	Sliced all sorts	"	12 0 0
	All other sorts	"	8 0 0
11	Cassava or Tapioca flour	cwt.	5 8 0
11 (3)	Cassava, Tapioca or Sago	cwt.	7 8 0
12(2)	Copra or coconut kernel	cwt.	10 0 0
13	Cochineal	lb.	0 12 0
	Gallnuts, Iranian	cwt.	46 0 0
13(2)	Gambier, block and cube	cwt.	12 4 0
	Gambier in flakes or circular pieces	"	32 0 0
13(3)	Gum Olibanum or frankincense	cwt.	10 12 0
	Gum Iranian (false)	"	9 12 0
	Myrrh	"	25 0 0
13(4)	Dammer Batu, unrefined	cwt.	5 0 0
	Acaojian gums, other than ground, including gum Arabic, gum Senegal and gum African.	"	17 0 0
	Gum Benjamin, ras	"	20 0 0
	Gum Benjamin, cowrie	"	37 0 0
	Gum Dammer (or Copal)	"	20 0 0
14	Canes—		
	Malacca	100 pieces	20 0 0
	Chimity	"	8 3 0

IMPORT TARIFF—*contd.*

Item no. in the First Schedule.	Names of Articles.	Per	Tariff Values.
SECTION II— <i>concl'd.</i>			
PRODUCTS OF THE VEGETABLE KINGDOM— <i>concl'd.</i>			
			Rs. a. p.
	Tries	100 pieces.	5 4 0
	Root Moonah	"	16 0 0
	Mannu	"	13 0 0
	Polo, all kinds—		
	Not exceeding 10 feet in length	"	45 0 0
	Exceeding 10 feet in length	"	50 0 0
	Tohite,,	cwt.	17 0 0
	Rattans—		
	Chair... ..	"	13 12 0
	Basket	"	5 8 0
	Outers	"	45 0 0
	Inners	"	30 0 0
SECTION III.			
FATTY SUBSTANCES, GREASES, OILS AND PRODUCTS OF THEIR DECOMPOSITION; PREPARED ALIMENTARY FATS; WAXES OF ANIMAL OR VEGETABLE ORIGIN.			
15	Lubricating grease	lb.	0 3 3
	Petroleum jelly, white	"	0 5 3
	Petroleum jelly, all other sorts	"	0 2 1
15(7)	Coconut oil	cwt,	14 0 0
	Linseed oil, raw or boiled	Imperial gallon	2 1 0
SECTION IV.			
PRODUCTS OF THE FOOD-PREPARING INDUSTRIES; BEVERAGES, ALCOHOLIC LIQUORS AND VINEGARS; TOBACCO.			
19	*Vermicelli, flour, from the Far East	cwt,	16 0 0
	*Vermicelli, peas, from the Far East	"	18 0 0
	*Vermicelli, rice, from the Far East	"	15 4 0
	*The tariff values given in this item apply also to imports assessed to duty as provisions and oilman's stores and groceries, all sorts not otherwise specified under Item no. 21 (1) below.		
20	Vegetable product (excluding hardened coconut oil)... ..	lb.	0 5 0
20(2)	China canned fruit	case of 4 doz.	9 4 0
21	Canned or bottled provisions, not otherwise specified—		
	China preserves in syrup	Box of six large or twelve small jars.	6 0 0
	*China preserves, dry, candied	lb.	0 3 6
	*The tariff value given in this item applies also to imports assessed to duty as provisions and oilman's stores and groceries, all sorts not otherwise specified under Item no. 21 (1) below.		
	<i>N.B.</i> —For other tariff values under this item see those marked with an asterisk (*) under Item no. 21 (1) below.		
21(1)	Cocum	cwt,	5 4 0
	*Yeast, from the Far East	"	15 8 0
	*The tariff value given in this item applies also to imports assessed to duty as canned or bottled provisions under Item no. 21 above.		
	<i>N.B.</i> —For other tariff values under this item see those marked with an asterisk (*) under Items nos. 19 and 21 above.		
22(6)	Spirit from Java denatured before clearance	Imperial gallon.	0 12 0
SECTION V.			
MINERAL PRODUCTS.			
27(2)	Pitch and tar—		
	Coal pitch	cwt.	2 6 0
	Stockholm pitch	"	11 0 0
27(3)	Mineral Colza oil	Imperial gallon.	1 0 0
	Transformer oil, including transil and switch oil, other than that assessed to duty under the proviso to Item no. 72(3) of the First Schedule of the Indian Tariff Act, 1934.	"	1 7 0

IMPORT TARIFF—*contd.*

Item no. in the First Schedule.	Names of Articles.	Per	Tariff Values.
SECTION V— <i>concl'd.</i>			
MINERAL PRODUCTS— <i>concl'd.</i>			
			Rs. a. p.
27(7)	Mineral oil which has its flashing point at or above one hundred and fifty degrees of Fahrenheit's thermometer, and is such as is not ordinarily used except as fuel or for some sanitary or hygienic purposes, if imported naked in bulk.	ton.	34 0 0
SECTION VI.			
CHEMICAL AND PHARMACEUTICAL PRODUCTS; COLOURS AND VARNISHES; PERFUMERY; SOAP; CANDLES AND THE LIKE; GLUES AND GELATINES; EXPLOSIVES; FERTILISERS.			
28	Alkali, Indian (sajji-khar)	cwt.	2 8 0
	Ammonia gas, anhydrous, including compressed or liquified gas	lb.	0 10 0
	Ammonium-carbonate or bicarbonate	cwt.	17 4 0
	Ammonium chloride—		
	Muriate of ammonia, crystalline	"	12 4 0
	Salammoniac, sublimed	"	24 0 0
	Other sorts, including compressed	"	18 0 0
	Boric acid	cwt.	18 0 0
	Calcium chloride	"	4 0 0
	Carbonic acid gas including compressed or liquified gas ...	lb.	0 5 0
	Caustic potash other than electrolyte	cwt.	25 12 0
	Chlorine	lb.	0 4 3
	Copper sulphate	cwt.	13 0 0
	Menthol (peppermint) crystals	oz.	0 8 0
	Potassium bichromate	cwt.	26 12 0
	Soda ash including calcined natural soda and manufactured sesqui-carbonates.	"	4 0 0
	Soda, caustic, flake	"	9 8 0
	Soda, caustic, powdered	"	11 4 0
	Soda, caustic, solid	"	8 12 0
	Soda crystals	"	6 4 0
	Sodium bichromate	"	24 0 0
	Sodium hydrosulphite	"	21 0 0
	Sodium hyposulphite	"	9 4 0
	Sodium sulphide	"	4 12 0
	Tartaric acid	"	59 0 0
	Trona or natural soda uncalcined	"	4 0 0
	Banslochan (bamboo Camphor), crude	lb.	1 4 0
	Calumba root	cwt.	4 0 0
	China root (chobchini) rough	"	11 0 0
	China root (chobchini) seraped	"	16 8 0
	Cubebs	"	35 0 0
	Galangal, China	"	11 0 0
	Salep	"	95 0 0
	<i>N.B.</i> —The tariff valuations apply to articles packed in containers of not less than 14 lbs except in the case of menthol (peppermint) crystals: the tariff valuation for the latter applies to all menthol in containers of $\frac{1}{2}$ oz. and above.		
28(8)	Acetic acid	lb.	0 3 6
	Arsenic (China mansil)	cwt.	34 0 0
	Borax, granular, powdered or crystalline	"	10 0 0
	Calcium carbide	"	13 8 0
	Chlorate of potash	"	19 0 0
	Naphthalene balls	"	14 8 0
	Oxalic acid	"	32 0 0
	Sodium bicarbonate	"	5 0 0
	Sodium silicate (in liquid form)	"	7 0 0
	Asafoetida, coarse (hingra)	"	21 0 0
	<i>N.B.</i> —The tariff valuations apply to articles packed in containers of not less than 14 lbs.		
29(1)	Cinematograph films, exposed—		
	Exposed standard positive films, new or used—		
	Feature films	foot	0 7 0
	Other films	"	0 3 0
30	Cuttle fish bone	cwt.	5 8 0
	Gamboge	lb.	1 0 0
	Vermillion from China	"	3 0 0
30(1)	Alizarine moist—		
	(a) not exceeding .16 per cent	cwt.	55 0 0
	(b) over 16 per cent but not exceeding 20 per cent	"	63 0 0
	(c) exceeding 20 per cent	"	113 0 0

IMPORT TARIFF—*contd.*

Item no. in the First Schedule.	Names of articles.	Per	Tariff Values.
SECTION VI— <i>concl.</i>			Rs. a. p.
CHEMICAL AND PHARMACEUTICAL PRODUCTS; COLOURS AND VARNISHES; PERFUMERY; SOAP; CANDLES AND THE LIKE; GLUES AND GELATINES; EXPLOSIVES; FERTILISERS— <i>concl.</i>			
	Alizarine, dry—		
	(a) not exceeding 40 per cent	lb.	1 14 0
	(b) exceeding 40 per cent	"	3 8 0
	Congo red	"	0 9 6
	Coupling dyes of the naphthol group—		
	(a) Naphthols	"	3 4 0
	(b) Rapid fast colours (rapid salts)	"	6 9 0
	(c) Bases	"	2 9 6
	(d) Other salts	"	1 12 0
	Vats—		
	(a) Indigo	"	1 8 6
	(b) Carbazole blue	"	2 8 0
	(c) Other sorts—		
	(i) Paste	"	3 8 0
	(ii) Powder	"	17 0 0
	Sulphur black	"	0 4 0
	Metanil yellow	"	1 0 0
	Aniline salts	"	0 5 6
	All others	"	1 9 6
31	Cassia oil, natural, from the Far East	lb.	0 15 0
31(1)	Citronella oil, natural, from the Far East	lb.	0 14 0
31(2)	Gajupatti oil, natural, from the Far East	lb.	1 4 0
	Peppermint oil, natural, from the Far East	"	3 2 0
31(4)	Camphor, synthetic—		
	(a) powder	lb.	1 1 0
	(b) in slabs and tablets	"	1 5 0
	Camphor, other than synthetic—		
	(a) powder	"	1 2 0
	(b) in slabs and tablets	"	1 6 0
31(5)	Perfumery—		
	Gowla, husked and unhusked	cwt.	48 0 0
	Kapurkachri (zedoary)	"	12 10 0
	Patch leaves (patchouli)	"	16 0 0
	Rose-flowers, dried	"	9 0 0
SECTION VIII.			
RUBBER AND ARTICLES MADE OF RUBBER.			
39(1)	Cycle tyres (pneumatic) from the Far East	dozen	10 0 0
	Cycle tubes from the Far East	"	3 8 0
	Solid rubber tyres for carriages and rickshaws	lb.	0 8 0
SECTION X.			
PAPER AND ITS APPLICATIONS.			
44	Packing and wrapping paper—		
	Machine-glazed pressings	lb.	0 1 6
	Manilla, machine-glazed or unglazed, and sulphite envelope	"	0 1 8
	Kraft and imitation kraft	"	0 1 9
44(2)	Printing paper, not on reels (excluding chrome, marble, flint, poster, stereo and art paper) in which the mechanical wood pulp amounts to not less than 70 per cent. of the fibre content, glazed or unglazed, white or grey.	lb.	0 1 2
	Straw boards (not lined)	cwt.	4 4 0
44(6)	Old newspaper in bales and bags	cwt.	3 6 0
SECTION XI.			
TEXTILE MATERIALS AND TEXTILE GOODS.			
46	Silk, raw—		
	Chinese—		
	Waste products	lb.	1 6 0
	Duppion all kinds	"	1 8 0
	Hand reeled	"	1 12 0
	All other sorts	"	2 10 0
	Japanese filatures	"	3 2 0

IMPORT TARIFF—*contd.*

Item No. in the First Schedule.	Names of Articles.	Per	Tariff Values.
SECTION XI— <i>concl'd.</i>			
TEXTILE MATERIALS AND TEXTILE GOODS— <i>concl'd.</i>			
			Rs. a. p.
46(4)	Hemp, raw and undressed	cwt.	13 12 0
50(8)	Coir fibre	cwt.	3 12 0
	Coir yarn	"	10 8 0
SECTION XII.			
FOOTWEAR, HATS, UMBRELLAS AND PARASOLS; ARTICLES OF FASHION.			
56	Umbrella ribs other than nickelled, brassed, fluted or metal tipped—		
	Solid Flexus, 23, 25 and 27 inches—		
	From Japan	gross	1 9 0
	From other countries	"	3 0 0
	Solid Flexus, 16, 19 and 21 inches—		
	From Japan	"	1 3 0
	Solids, 23, 25 and 27 inches—		
	From Japan	"	1 4 0
	From other countries	"	1 12 0
	Solids, 16, 19 and 21 inches—		
	From Japan	"	1 2 0
	From other countries	"	1 8 0
SECTION XIII.			
WARES OF STONE AND OF OTHER MINERAL MATERIALS; CERAMIC PRODUCTS; GLASS AND GLASSWARE.			
60	Aerated water bottles, empty—		
	Codd's pattern—		
	Under 10 ozs.	gross	19 0 0
	10 ozs.	"	20 8 0
	Over 10 ozs.	"	22 0 0
	Crown cork pattern—		
	7 ozs. and under	"	12 8 0
	Over 7 ozs. up to and including 10 ozs.	"	13 0 0
	Over 10 ozs.	"	14 0 0
60(3)	Glass bangles—		
	<i>China</i> —		
	Nimuchi and pasalal	100 pairs	2 0 0
	Bracolel, Jadi and fancy, all kinds	"	4 0 0
	Rajawarakh, all kinds	"	5 0 0
	<i>Japan</i> —		
	Reshni or lustre, all colours—		
	Fancy (including all kinds of Vankwel or zigzag but excluding hexagonal bangles).	dozen pairs	0 1 1
	Fancy Hexagonal	"	0 0 9
	All others	"	0 0 7
	Hollow or tube, all colours	"	0 1 3
	Sonerikada (golbala)—		
	Containing gold in their composition	"	0 12 0
	All others	"	0 1 6
SECTION XV.			
BASE METALS AND ARTICLES MADE THEREFROM.			
63	Iron or Steel, old	cwt.	1 0 0
63(4)	Iron, pig	ton.	70 0 0
63(16)	Iron or Steel nails, and washers—		
	Nails, rose and deck	cwt.	11 8 0
	Nails, bullock and horse-shoe	"	35 4 0
	Washers, black, structural	"	8 12 0
63(28)	Iron and Steel cans or drums—		
	When imported containing kerosene and motor spirit, namely:—		
	Cans, tinned, of four gallons capacity	can	0 4 6
	Cans or drums, not tinned, of two gallons capacity—		
	(a) with faucet caps	can or drum	0 14 0
	(b) ordinary	"	0 4 6
	Drums of four gallons capacity—		
	(a) with faucet caps	drum	1 4 0
	(b) ordinary	"	0 12 0

IMPORT TARIFF—concl'd.

Item no. in the First Schedule.	Names of Articles.	Per	Tariff Values.
SECTION XV—concl'd.			
BASE METALS AND ARTICLES MADE THEREFROM—concl'd.			
			Rs. a. p.
64	Copper, braziers, sheets, plates and sheathing	cwt.	30 0 0
	Copper, circles	"	33 8 0
	Copper, foil or dankpana, plain, white 10 to 11 in. x 4 to 5 in.	hundred leaves	1 0 0
	Copper, foil or dankpana, plain, coloured, 10 to 11 in. x 4 to 5 in.	"	1 0 0
64(1)	Copper, old	cwt.	20 8 0
65	German silver including Nickel silver, old	cwt.	24 0 0
66	Aluminium circles	lb.	0 9 0
	Aluminium sheets, plain	"	0 8 6
70	Brass, patent or yellow metal, sheets and sheathing, weighing 1 lb. or above per square foot and braziers, and plates.	cwt.	26 8 0
	Brass, patent or yellow metal, circles weighing 1 lb. or above per square foot.	"	30 0 0
70(1)	Brass, patent or yellow metal (including gun metal) ingots ...	cut.	18 0 0
	Brass, patent or yellow metal (including gun metal), old ...	"	17 0 0
	Copper, pigs, t les, ingots, cakes, bricks and slabs ...	"	26 8 0
	Cupro-nickel bullet cases, old ...	"	30 8 0
	Lead, pig ...	"	12 0 0
	Q uicksilver ...	lb.	2 6 0
71	Crown corks	gross	0 8 0
SECTION XX.			
MISCELLANEOUS GOODS AND PRODUCTS NOT ELSEWHERE INCLUDED.			
82 (2)	Celluloid bangles—		
	(1) Plain, flat, with border or without border or grooved but excluding multiple borders or grooves—of width not over $\frac{3}{4}$ inch but not under $\frac{1}{4}$ inch.	dozen pairs	0 10 0
	(2) Rubber rings excluding coils	"	0 1 6
	(3) Zigzag, all Colours	"	0 1 2
84	Bird-shot	cwt.	25 0 0
	Tennis balls	dozen	7 8 0

M. SLADE,

Offg. Joint Secy. to the Govt. of India.

The 14th January 1937.

No. 330-Com.—The following notification issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

TREATIES (I. E. R.).

New Delhi, the 11th April 1936.

No. 202 (1)-Tr. (I. E. R.)—In pursuance of sub-section (2) of section 13 of the Indian Tea Control Act, 1933 (XXIV of 1933), the Governor General in Council, after consulting the Indian Tea Licensing Committee, is pleased to declare that the Indian Overseas Export Allotment of tea of the financial year 1936-37 shall be 308,930,902 pounds avoirdupois.

T. A. STEWART,
Secy to the Govt. of India.

The 14th January 1937.

No. 332-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

TREATIES (I. E. R.).

New Delhi, the 19th December 1936.

No. 306 (1)-Tr (I. E. R.)-(A)—In exercise of the powers conferred by sections 10, 24, and 36 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), the Governor General in Council is pleased to make the following rules, namely:—

Short title and definitions.

1. These rules may be called the Indian Rubber Control Rules, 1936.

2 In these rules,—

- (1) "Act" means the Indian Rubber Control Act, 1934;
- (2) "Committee" means the Indian Rubber Licensing Committee;
- (3) "Controller" means the Chief Executive Officer appointed under section 5 of the Act;
- (4) "Crop basis of a rubber estate" means the standard production of the estate as fixed under the provisions of these Rules;
- (5) "Permissible exportable amount" means the sum of the general export allotment as declared by the Governor General in Council by notification in the *Gazette of India* plus the imports of rubber during a year less the exports of imported rubber during the year;
- (6) "Young rubber" means areas planted with rubber subsequently to the year 1924;
- (7) "First half year" means the period of each year of regulation from the first of January to the 30th of June; and
- (8) "Second half year" means the period of each year of regulation from the first of July to the 31st of December.

Rules under section 10 prescribing the Committee's procedure and accounts.

3. The Committee shall maintain an office for the transaction of its business and may open branch offices should necessity arise.

4. Not less than two meetings of the Committee shall be held in each year.

5. Three members shall form a quorum for meetings of the Committee and three members shall form a quorum for meetings of any sub-committee.

6. A record shall be maintained of all business transacted by the Committee or by any sub-committee.

7. The Committee shall submit to the Governor General in Council as soon as may be possible after the last day of each month abstract statements in Forms A1, A2 and A3 set forth in the Second Schedule.

8. (1) The Committee shall, in the month of November in each year, prepare an estimate of its income and expenditure for the year commencing on the first day of January next ensuing.

(2) A copy of such estimate shall be submitted for approval to the Governor General in Council.

9. (1) The accounts of the Committee shall relate to the calendar year and shall be made

up for each calendar year and forwarded to the Governor General in Council as soon as possible after its close.

(2) The receipts shall include all sums received by the Committee during the year to which the accounts relate and shall be shown under the following heads:—

- (a) Sums received under section 22 of the Act;
- (b) Interest accrued on investments;
- (c) Miscellaneous.

The opening balance shall be shown at the head of the account on the receipt side.

(3) The expenditure shall be shown under the following heads:—

- (a) Office rent;
- (b) Establishment;
- (c) Travelling and daily allowances;
- (d) Stationery and printing;
- (e) Postage and telegrams;
- (f) Payments to the International Rubber Regulation Committee;
- (g) Miscellaneous.

The closing balance of the year shall be shown at the foot of the expenditure side.

10. (1) The current account of the Committee shall be kept in the Imperial Bank of India or such other bank as the Governor General in Council may approve, and all monies at the disposal of the Committee, with the exception of petty cash and of monies placed in fixed deposit or invested in accordance with the provisions hereinafter contained, shall be paid into that account.

(2) Any funds not required for current expenditure may be placed in fixed deposit with any bank approved in this behalf by the Governor General in Council or invested in the name of the Committee in any security in which trust property may lawfully be invested under the Indian Trusts Act, 1882.

(3) The placing of money in fixed deposit and the investment thereof and the disposal of monies so placed or invested shall require the sanction of the Chairman of the Committee.

(4) Payments by or on behalf of the Committee shall be made in cash or by cheque drawn against the current account of the Committee.

(5) Such cheques and all orders for making deposits or investments, or for the withdrawal of the same, or for the disposal in any other manner of the funds of the Committee, except in pursuance of the provisions of sub-section (2) of section 9 of the Act, shall be signed by the Controller and countersigned by any member of the Committee authorised by the Committee in this behalf.

Rules under Section 24(a) prescribing the manner in which the export quotas of rubber estates shall be determined.

11. The export quota of a rubber estate for any year shall bear the same ratio to the crop basis of that estate as the permissible exportable amount bears to the total of the crop bases of all rubber estates in India.

12. The unit for the purpose of calculating the crop basis of the estate shall be the area or areas under the same ownership within one district.

13. The crop basis of each estate shall be the maximum production of that estate as accepted by the Committee in any one of the six years 1928, 1929, 1930, 1931, 1932 and 1933, with the addition of such allowance for untapped mature rubber or young rubber as the Committee thinks fit not exceeding, in the case of young rubber, the yield of the same age on the estate in the year selected or, if there is no such rubber, in 1933 or any previous year:

Provided that the Committee may make such deduction as it thinks suitable—

- (1) if normal methods of production were not followed, or
- (2) if the Committee is of opinion that the planted acreage is not capable of producing the yield arrived at by the above method.

14. The crop basis of the estate or estates for which authenticated figures of production are not available shall be calculated in accordance with the scale set forth in the First Schedule:

Provided that—

- (i) if the Committee is of opinion that the planted acreage is not capable of producing by normal methods the yield as calculated in accordance with the said scale, the Committee may in its discretion make such deduction therefrom as it thinks fit;
- (ii) if the Committee is satisfied that the planted acreage has in any of the six years 1928, 1929, 1930, 1931, 1932 and 1933, actually produced by normal methods more than the yield as calculated in accordance with the said scale, it may make such additions to the crop basis of the estate as it thinks fit;
- (iii) for reasons to be recorded, the Committee may, for any estate, substitute for the allowances set out in the First Schedule such allowances as it thinks fit not exceeding the yield of rubber in the same district for which authenticated figures of production have been accepted;

(iv) where planting is scattered and calculation on an acreage basis is not possible, 150 trees of normal development shall be held to constitute one acre; and

(v) the Committee may, in its discretion, grant to those estates which owing to the absence of accounts have not been able to prove their rights to a higher maximum yield than 230 lbs. per acre such increase as, having regard to yields obtained and proved since the introduction of the Indian Rubber Control Act, 1934, and to all relevant conditions such as condition of the trees, neighbouring yields, etc., and on the basis of a tapping system of one cut alternate daily, it considers fair and equitable, but not exceeding a maximum of 300 lbs. per acre.

15. The owner of a rubber estate desiring to be allotted an export quota in any calendar year shall, on or before the 1st August in the preceding year, furnish to the Committee the particulars necessary for the fixing of the crop basis of such estate. Failing such application and the supply of such further information as the Committee may call for under sub-section (1) of section 21 of the Act, the Committee may refuse to allot any quota or may allot a quota to the best of its judgment.

16. The Governor General in Council, may, in cases of special hardship, modify the application of the foregoing rules.

17. All applications for special treatment under rule 16 shall be submitted to the Committee along with the application for the allocation of an export quota. The Committee shall forward all such applications to the Governor General in Council together with its recommendations.

Rules under Section 24(b) prescribing the conditions subject to which the export of imported rubber may be permitted.

18. Rubber imported into British India may be exported without licence provided it is accompanied by a certificate of origin bearing an endorsement by the Controller to the effect that export of the amount of rubber covered by the certificate is permitted.

19. If the holder of the imported rubber does not wish to export at one time the whole consignment of imported rubber covered by a single certificate of origin, the endorsement on such certificate shall specify the amount to be exported in the first instance, and the Controller shall maintain a record of the quantity of imported rubber covered by such certificate and may from time to time issue permits for the export of the previously unexported balance of such quantity in form D set forth in the Second Schedule.

Rules under Section 24(c) prescribing the manner in which the right to export rubber against a deficiency of export in the previous year shall be allocated among rubber estates.

20. (1) If the holder of any estate does not wish to take a licence or licences for the export of the whole of the export quotas of that estate for any year, he may apply to the Committee for permission to carry over to the following year a portion of such export quota; and the Committee may permit him to carry over a portion of such export quota not exceeding 12 per cent of the whole with the right to obtain licences for the export thereof in the following year in addition to the quantity covered by the export quota allotted to the estate for the latter year.

(2) If for any reason other than the application of Rule 20 (1) the net exports of rubber from India in any year are less than the India export allotment for that year, the India export allotment for the following year shall, for the purposes of Rule 11, be increased by the amount of such deficiency:

Provided that such increase shall be limited to an amount which, with the addition of the amount of any carry-over allowed under rule 20 (1), shall not exceed 12 per cent of the export allotment for the former year:

Provided further that the Committee may withhold such portion of the deficiency as it thinks fit from inclusion in the India export allotment for general allotment, with a view

to its special allocation to meet any cases of special hardship under the orders of the Governor General in Council under rule 16.

Rule under Section 24(d) prescribing the form of export licence and certificate of origin.

21. (1) Export licences issued by the Committee shall be in Form B or Form C set forth in the Second Schedule.

(2) Certificates of origin issued by the Committee shall be in Form E set forth in the Second Schedule.

Rules under Section 36 prescribing returns of stocks of rubber.

22. The owner of every rubber estate and every person holding stocks of rubber shall submit to the Committee by the 15th day of the months of January and July each year a half-yearly statement in Form F set forth in the Second Schedule, showing the stocks of rubber with him or on his account in warehouses on the first day of those months.

23. The Committee shall compile from the returns received under rule 22 above a consolidated statement in Form G set forth in the Second Schedule, showing the total amount of stocks of rubber held by rubber estates and dealers or other holders of stocks in India and shall submit the statement to the Governor General in Council as soon as possible after the receipt of the returns and in any case not later than the end of January and July, as the case may be.

H. DOW,

Offg. Secy. to the Govt. of India.

FIRST SCHEDULE.

(Rule 14).

The allowances for untapped mature rubber or for rubber for which authenticated figures

of production are not available shall be 230 lbs. per acre during each year. The allowances for young rubber in each of the years 1934, 1935, 1936, 1937 and 1938 shall be as set out in the following table:—

Table.

Year of planting.	Allowances in lbs. per acre during				
	1934.	1935.	1936.	1937.	1938.
1925 and 1926...	230	230	230	230	230
1927	150	230	230	230	230
1928	100	150	230	230	230
1929	Nil	100	150	230	230
1930	Nil	Nil	100	150	230
1931	Nil	Nil	Nil	100	150
1932	Nil	Nil	Nil	Nil	100

SECOND SCHEDULE.

(Rule 7).

FORM A1.

Return of Export Licences issued by the Committee.

Total of quotas allotted.	Total of Licences issued to the end of the previous month.	Licences issued during the month.	Total of Licences issued.

(Rule 7).

FORM A2.

Return of Shipments.

Permissible exportable amount for the year.	Total of shipments up to the end of the previous month.	Shipments during the month.	Total of shipments.

(Rule 7).

FORM A3.

Return of Permits to Plant (Sections 26 and 29 of the Act).

Month.	Province or State.	Permissible area in acres.	Area of permits previously granted in acres.	Granted during the month in acres.	Total to date.	Balance still available.

[Rule 21 (1).]

FORM B.

THE INDIAN RUBBER LICENSING
COMMITTEE.DIRECT RUBBER SHIPMENT EXPORT
LICENSE.

Available only for shipment between

Estate Registered No.

1st 193 and 31st

193 . . Pos Office

District

No.

Port of shipment

Date

Shipping Agents

SECOND SCHEDULE—concl'd.

(Rule 22.)

FORM F.

Half-yearly return of stocks of rubber with rubber estates and with dealers or other holders of stocks.

1 Area of the estate planted with rubber.	2 Total stocks at the beginning of the first/second half year.	3 Stocks received during the first/second half year.	4 Stocks disposed of during the first/second half year.	5 Balance at the beginning of the second/first half year.

NOTE.—The stocks on estates should, for the purpose of this return, only include :—

- (i) all rubber that has passed through the preparative and/or manufacturing processes of the estate and is ready for packing or despatch ;
- (ii) latex (dry rubber content) if to be despatched from the estate as such, when ready for despatch ;
- (iii) untreated scrap rubber and similar grades of rubber after collection ;
- (iv) rubber contained in any manufactured article, whether from domestic or imported rubber.

Signature of the owner of estate or factory or other holder of the stocks.

Dated

(Rule 23.)

FORM G.

Consolidated return of stocks with rubber estates or factories and other holders of stocks.

Stocks on rubber estates at the beginning of the first/second half year.		Stocks with dealers or other holders of stocks at the beginning of the first/second half year.	Total stocks in India at the beginning of the first/second half year.
Estates with a total planted area of less than 100 acres.	Estates with a total planted area of not less than 100 acres.		

NOTE.—The stocks on estates should, for the purpose of this return, only include :—

- (i) all rubber that has passed through the preparative and/or manufacturing processes of the estate and is ready for packing or despatch ;
- (ii) latex (dry rubber content) if to be despatched from the estate as such, when ready for despatch ;
- (iii) untreated scrap rubber and similar grades of rubber after collection ;
- (iv) rubber contained in any manufactured article, whether from domestic or imported rubber.

Controller, Indian Rubber Licensing Committee.

Dated

The 14th January 1937.

No. 333-Com.—The following notification issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

TREATIES (I. E. R.).

New Delhi, the 19th December 1936.

No. 306 (1)-Tr. (I. E. R.)—In pursuance of sub-section (3) of section 1 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), the Governor General in Council is pleased to appoint the 1st January 1937 as the date on which the said Act shall come into force.

H. DOW,

Offg. Secy. to the Govt. of India.

The 18th January 1937.

No. 366—HC. 4/37-Com.—The following notification, issued by the Government of India in the Department of Finance (Central Revenues), is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CENTRAL EXCISES,

New Delhi, the 5th December 1936.

No. 16.—In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Matches (Excise Duty) Act, 1934

(XVI of 1934), the Governor General in Council is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), no 11-Central Excises, dated the 30th June 1934, namely:—

For clause (2) of the said notification, the following clause shall be substituted, namely:—

“(2) to exempt from the operation of this notification any matches intended for export from India, or for shipment for consumption on a voyage to any port outside India, and matches of the kind known as Bengal Lights”.

W. W. NIND,

Joint Secy. to the Govt. of India.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATION.

The 11th January 1937.

No. 2-S (Orissa).—The Circuit Court at Cuttack will remain closed from the 18th January to the 23rd January 1937, in view of the fact that polling in the elections for the Orissa Legislative Assembly will take place on these dates.

By order of the High Court,

J. G. SHEARER,

Registrar.